

Unsatisfactory Handling of Newsprint by STC

2669. SHRI KRISHNA KUMAR GOYAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Press Council of India had mentioned to Government that the handling of newsprint by STC was unsatisfactory and suggested that the working of STC should be streamlined to ensure better availability of newsprint requirement by newspapers; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI N. K. P. SALVE): (a) Yes, Sir.

(b) Improvement in the services provided is a constant process and efforts are always being made by the State Trading Corporation to give maximum customer satisfaction. Some of the specific recommendations made by the Press Council are under consideration of the Government in the light of the recommendations made on the subject by the Second Press Commission.

Provision of Electricity for People Living in Resettlement Colonies in Capital

2670. SHRI G. Y. KRISHNAN: Will the Minister of ENERGY be pleased to state:

(a) whether Government's attention has been drawn to the news item in Patriot dated 14 September, 1982 that more than 15 lakhs people in the Capital's resettlement colonies have been living in darkness for the last two years;

(b) whether it is also a fact that Government had been giving assurances to provide them electricity and other facilities; and

(c) if so, the details regarding steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c) All the resettlement colonies established in Delhi by the DDA during 1975-77 are already electrified. Facility of street lighting also exists in these colonies. DESU used to give domestic electricity connection to the prospective consumers in these colonies on completion of usual commercial formalities i.e. payment of security deposits and production of ration card as proof of occupancy. In July, 1982, DDA desired DESU not to grant any electric connection on slum J.J. plots/tenements to their respective allottees without producing a 'NO OBJECTION CERTIFICATE' from them. These restrictions were withdrawn by DDA in September, 1982 and DESU has taken steps to maintain status quo in the matter of grant of domestic electricity connections in the resettlement colonies. The prospective consumers are not required to produce 'NO OBJECTION CERTIFICATE' for getting domestic electric connections in resettlement colonies.

As many as 44945 applications for new electricity connections in resettlement colonies were received by DESU, out of which 43333 connections stood energised upto 30-9-1982.

Storing of Kerosene Oil

2671. SHRI JAGPAL SINGH: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that Kerosene Oil Depots are to be run in the premises on which Licences have been given by Delhi Administration and the storing of the oil outside the licenced premises is an offence under the Delhi Kerosene Oil Export and Price Control Order, 1962;

(b) if so, how many Kerosene Oil Depots are violating the Control Order, with full details thereof; together with action taken against them, more so keeping in view the impending ASIAD '82 and the public safety from fire accidents in view;